money allotted to it in the Second Five Year Plan would be spent on the newly formed Ajmer district of Rajasthan?

THE DEPUTY MINISTER OF PLAN-NING (SHRI S. N. MISHRA): All States and Union Territories which merged without change into new States, carried their plans with them when effect was given to the provisions of the States Reorganisation Act, 1956. This was also the case with Aimer.

SHRI M. P. BHARGAVA: May I know, Sir, whether the understanding given to Ajmer is being implemented?

SHRI S. N. MISHRA: Yes, Sir, that is being implemented and I would like to inform the hon. Member that the total of the Plan of Rajasthan, as the State stands now after reorganisation, is the sum of the individual plans of former States of Rajasthan and Ajmer before States reorganisation. In that way it is being implemented. But this was no special understanding with Ajmer. It was given to many other States as well.

Shri M. P. BHARGAVA: May I know, Sir, the amount allotted to Ajmer in the Second Five Year Plan before its merger?

Shri S. N. MISHRA: Before its merger the approved Second Five Year Plan of Ajmer was of Rs. 7.87 crores.

SHRI M. P. BHARGAVA: May I know, Sir, how much money out of this has been spent on Ajmer actually?

SHRI S. N. MISHRA: Sir, although it is very difficult for us to get the relevant materials about every district and part of the State, to the extent they are available with the Planning Commission, they show that it has been roughly of the order of 30 per cent.

Shri M. P. BHARGAVA: May I know, Sir, whether the Ministry has received any representation from the

people of Ajmer that the Rajasthan Government has neglected Ajmer and the money allotted to Ajmer is not being spent on it?

SHRI S. N. MISHRA: Not to my knowledge

Dr. RAGHUBIR SINH: May I know, Sir, as to what steps the Government is taking to ensure that the money that was allotted to the former States or Territories is actually spent on those States or Territories and not allotted to other portions of the States in which they were now merged?

Shri S. N. MISHRA: I do not know if any particular step by the Planning Commission is required. We do believe that every State would look after every part of it with as much care and solicitude as is necessary.

DR. RAGHUBIR SINH: Prior to its merger in the present State of Madhya Pradesh there was the Bhopal State and likewise prior to its merger in the present State of Rajasthan there was the State of Ajmer where certain special allotments were made. And now, if any of the sums allotted to these former Part C States were not spent there, what steps is the Government taking in that regard?

SHRI S. N. MISHRA: Sir, I am unable to understand what special allotments the hon. Member is refering to. What does he mean by 'special allotments'? I have said that the Ajmer Five Year Plan has been carried forward into the Second Five Year Plan of the reorganised State of Rajasthan.

*606. [The questioner (Shri V. C. Kesava Rao) was absent. For answer. vide col. 3209 infra.]

'Soviet Experts for advice on Heavy Machine Building Project

*607. SHRI MAHESWAR NAIK: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether a team of Soviet experts has been invited to visit India

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for advice on the establishment of heavy machine building project;

- (b) on what specific aspects expert advice from this body is being sought;
- (c) whether it is a fact that the execution programme of the project has been revised and if so, in what way; and
- (d) how the cost estimate of the project as revised is likely to compare with that of the original one?

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): (a) to (d). A statement is placed on the Table of the House.

STATEMENT

The Heavy Machine Building Plant is one of the five industrial enterprises to be set up with Soviet assistance by utilising the 500 million roubles credit offered to the Government of India by the Government of U.S.S.R., for which an agreement was entered into between the Governments of India and the U.S.S.R. on the 9th November. 1957. In pursuance of the agreement, a Contract was entered into on the 14th December, 1957 between Government of India and MIs. Technoexport of Moscow for the preparation of a Detailed Project Report for a heavy machine building plant with a capacity of 80,000 tons of machinery items per annum, with a provision for establishment of 45,000 tons per annum capacity in the first stage of construction.

According to the terms of the contract a team of Indian Engineers was deputed to the U.S.S.R. for participation in the preparation of the detailed Project Report. The Project Report has been received on the 27th June, 1959 from M/s. Technoexport, Moscow and is under scrutiny.

The Project Report is to be considered in consultation with the representatives of M|s. Technoexport, Moscow within four months from the date of its receipt, i.e., by the 27th October 1959. Ms. Technoexport, are depute representatives, at their

their own expense, for participation in the consideration of the detailed Project Report. A team of specialists of M|s. Technoexport have arrived in India on 25th August to assist in the consideration of the detailed project report, by furnishing additional data or clarification that may be needed for the purpose.

SHRI MAHESWAR NAIK: From the statement it appears that the Heavy machine building plant is one of the five industrial enterprises to be set up with the assistance of the 500 million rouble credit offered by May I know, Sir, how the U.S.S.R. much of the credit relates to the Heavy Machine Building Plant?

Shri MANUBHAI SHAH: About Rs. 20 crores.

SHRI MAHESWAR NAIK: May I know, Sir, whether anv participation in the capital is also necessary in this plant?

SHRI MANUBHAI SHAH: No. Sir. these are credits only. The capital is hundred per cent owned by the Government of India. Technical collaboration will come from the Soviet Union, and the credit will be also from the Soviet Union.

SHRI MAHESWAR NAIK: May I know, Sir. whether the location the site has been fixed?

SHRI MANUBHAI Yes, SHAH: Sir, at Hatia.

REDUCTION IN THE ALLOCATION OF COP-PER QUOTA TO SMALL UTENSIL FACTORIES

- SHRI MAHESWAR Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether it is a fact that Government are contemplating reducing allocation to the the copper quota small utensil factories; and
- (b) if so, what are the reasons therefor?